

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 109 of 2020

In the matter of:

Kailashchandra Ramgopal Lohiya & Ors.

...Appellants

Vs.

Vijay Sobhalal Shah & Anr.

....Respondents

Present:

For Appellants: Mr. Anand Chhibbar , Senior Advocate
Mr. Rakesh Kumar, Advocate
Mr. Preeti Kashyap, Advocate

For Respondents: Mr. Arvind Kumar Gupta , Advocate for R-1
Mr. Amitabh Tewari , Advocate for R-2.

ORDER
(Through Virtual Mode)

18.08.2020: Reply of Respondent No. 1 is received by the Appellant Side. For filing of Rejoinder, if any, by the Appellant side the matter is adjourned to **11th September, 2020.** Also that Mr. Amitabh Tewari, Learned Counsel appears for Respondent No. 2 and seeks time to file Reply and accordingly he is permitted to file Reply before the next hearing date and a copy of the same be served well in advance i.e. three days before the next hearing date.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sr/kam